

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 01  
**(IB)-1075(PB)/2020**

**IN THE MATTER OF:**

Viprender Aggarwal and Ors.

.... Applicant/petitioner

v.

Shreejee Metplas Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 07.12.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Sanyam Goel, Mr. Mohtashim Kibiriya, Advs. with  
CS G.S. Sarin.

**ORDER**

For notice has already been served upon the Corporate Debtor side, list this matter for hearing on **21.12.2020** with a direction to both sides to file their written submissions (preferably in not more than two pages) along with documents, if any, by next date of hearing.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**